CENTRAL AUMINISTRA TIVE TRIBUNAL BANGALORE BENCH *****

Commercial Complex (BDA) Indiranagar Bangalore - 560 038

Dated : 1-2 MAR 1990

CONTEMPT

PETION (CIVIL ARRICATION NO (S)

1493/86(T)

V/8

IN APPLICATION NO.

W.P. NO (S)

Applicant (s)

Shri N. Sreeniyesan To

Respondent (s)

The Additional Secretary, Dept of Space. Bangalore & anr

- Shri N. Sreenivasan Engineer -SF Civil Engineering Division Department of Space Bengalore - 560 054
- 2. Shri M. Madhusudan Advocate 844, (Upstairs), 17th 'G' Main V Block, Rajajinagar Bangalore - 560 810
- The Additional Secretary Department of Space Govt. of India F-Block, Cauveryy Bhavan Bangalore - 560 009

- The Chief Engineer Civil Engineering Division Department of Space Cauvery Bhavan Bengalore - 560 009
- 5. Shri M. Vasudaya Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

SENDING COP IES OF ORDER PASSED BY THE BENCH

Please find emclosed herewith a copy of ORDER/90000/ DETERMINED C.P. (Civil) passed by this Tribunal in the above said application (sx) on 23-2-90

Encl : As above

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH. BANGALORE

DATED THIS THE 23RD DAY OF FEBRUARY 1990

.. MEMBER(A) Present: Hon'ble Shri P.Srinivasan

> .. MEMBER(J) Hon'ble Shri N.R. Chandran

CONTEMPT PETITION NO.2/90 (A.No.1493/86)

N. Sreenivasan, Engineer-SF, Civil Engineering Divn. D/o Space, Bangalore 54.

.. Applicant.

.. Advocate) . (ShM.Narayanaswamy

vs.

CENTRAL

1. The Additional Secretary, GOI, D/o Space, F-Block, Cauvery Bhavan, Bangalore 9.

2. The Chief Engineer, Civil Engg. Division, D/o Space, Cauvery Bhavan, Bangalore 9.

.. Respondents.

..OGSO) (Sh.M. Vasudeva Rao

This application has come up today before this Tribunal for orders. Hon'ble Member(A) made the following:

ORDER

ADMINISTRA By this petition the applicant in A.No.1493/8 ϵ (T) complains that the respondents therein have disobeyed the this Tribunal dated 16.9.1987 disposing of NGALORE application.

- Shri M.Madhusudan for the petitioner and Shri M.V.Rao for the respondents have been heard.
- In A.No.1493/86(T) the applicant challenged an 3. order dated 12.10.1983 imposing on him the penalty of

P. Salve

withholding of one increment for one year without cumulative effect. After hearing the parties, this Tribunal passed the aforesaid order of which the operative portion reads as under:

" In the light of our above discussion, we allow this application in part and quash the impugned orders. But, this does not prevent Government from supplying a copy of the report of the Chief Engineer to the applicant, call for his reply or say thereon within a reasonable time and then decide the matter afresh in accordance with law."

Shri Madhusudan admits that the withholding of one walked increment as a result of the order dated 12.10.1983 has been restored to the applicant as a result of the order of this Tribunal. His complaint is that once the penalty order stands cancelled the applicant should be given all consequential benefits like promotion, confirmation, etc., that fell due to him.

Shri M. Vasudeva Rao for the respondents submits that all that this Tribunal ordered was to cancel the penalty and that has been done. What consequences should follow is for the respondents to decide. Not granting consequential benefits does not amount to disobedience of the order of this Tribunal.

5. Having considered the rival contentions we are satisfied that there is no case for contempt. The order of this Tribunal has been implemented in letter and spirit. The question of any consequential

P. Line

benefits has not been considered by this Tribunal in

its order under reference. If the applicant has any

grievance about any confirmation and promotion to which

he is eligible he can agitate it separately and through

ADMINISTRA POPULATION.

In the result the notice of contempt is discharged and this petition dismissed. Parties to bear their own costs.

MEMBER(A) 25/2/70

MEMBER(3)

TRUE COPY

bk.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE